

REPORT OF THE JOINT COMMITTEE COMPRISING IN THE MATTER OF O.A. 115 OF 2021 “TRIBUNAL ON ITS OWN MOTION SUO MOTU BASED ON THE NEWS ITEM PUBLISHED IN THE TIMES OF INDIA, E-PAPER DATED 08.05.2021, UNDER THE CAPTION “ANDHRA PRADESH: 10 FEARED DEAD, SEVERAL INJURED IN BLAST AT QUARRY IN KADAPA” SUBMITTED TO THE HON’BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI, IN COMPLIANCE TO HON’BLE NGT ORDER DATED 21ST MAY, 2021

1.0 Preamble

Hon’ble NGT has registered the case Suo Motu on the basis of the newspaper report published in the Times of India, e-paper dated 08.05.2021 under the caption “Andhra Pradesh: 10 feared dead, several injured in blast at quarry in Kadapa”. It is alleged in the newspaper report that the tragic incident occurred in a blast at quarry in Kadapa District of Andhra Pradesh on Saturday and at least 10 workers appear to be died and several others sustained injuries in the incident. It is alleged in the newspaper report that the blasting was done in violation of the conditions imposed and quarrying was also being carried out in that area in unscientific manner and in excess of the permission granted by over exploiting the natural resources. The explosion happened while unloading large quantities of gelatine sticks from a vehicle in the factory area, which has resulted in thick smoke merging from that area near the Mamillapalli village. It is also alleged in the report that the quarrying owner was not having necessary permission or other authorisation for using such explosives as well.

2.0 Orders of the Hon’ble Tribunal dated 21.05.2021

The Hon’ble National Green Tribunal, Southern Zone, Chennai, has passed an order dated 21.05.2021 to appoint a Joint Committee consisting of 1) Senior Officer from Andhra Pradesh State Environment Impact Assessment Authority, 2) A senior officer from the Integrated Regional Office, MoEF&CC, Chennai, 3) A Senior officer from Pollution Control Board as deputed by the Chairman, 4) the District Collector, Kadapa District and 5) the Assistant Director of Mines and Geology of the respective area where the incident occurred to inspect the area in question to submit a factual as well as action taken report, if there is any violation found.

In compliance to Hon'ble NGT order, a Joint Committee comprising of following members was constituted:

S.No	Name and Address	E-Mail ID
1	Sri. C. Hari Kiran, District Collector, YSR District	collector_kdp@ap.gov.in
2	Dr. P.V. Chalapathi Rao Member Secretary, SEIAA, APPCB, Vijayawada	apseiaams@gmail.com
3	Dr. Suresh Babu Pasupuleti Scientist 'C', MoEF&CC Integrated Regional office, Vijayawada	iro.vijayawada-mefcc@gov.in suresh.pasupuleti@gov.in
4	Sri. K. Javeed Basha APPCB, Regional Office, Kadapa	rokdp-ee1@appcb.gov.in
5	Sri. D. Ravi Prasad Asst. Director of Mines & Geology, Kadapa	admkgdp@yahoo.co.in

The SEIAA, Andhra Pradesh is the Nodal agency for coordination and providing necessary logistic for this purpose.

3.0 Scope of Joint Committee:

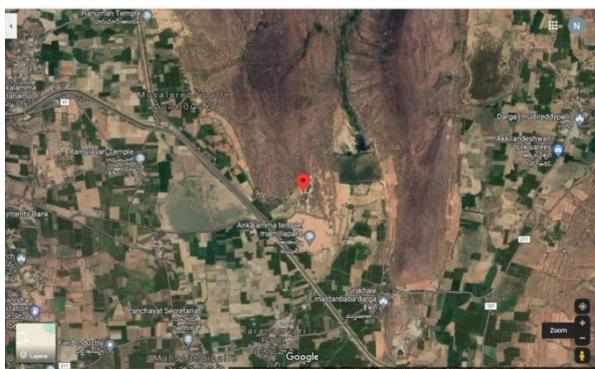
The Joint Committee has been constituted with the mandate to visit and inspect the site with the following scope vide order dated 25.05.2021:

- a. Whether the persons who are doing the quarrying work are having all necessary clearances, permissions and licenses as required,
- b. Whether any excess mining is done than the permission granted and the area permitted,
- c. Whether there are any violations committed by him in respect of any condition imposed in the clearances and permission granted,
- d. What is the nature of damage caused to the environment on account of over exploitation of natural resources committed by such persons

- e. Access the nature of damage and also the environmental compensation to be recovered from such persons including the compensation payable to the injured and the deceased person on account of their over exploitation and violations committed,
- f. Whether apart from this quarry, is there any other quarry situated in that area and whether there was any violations committed by those quarry owners by over exploiting the natural resources than permitted, if so, what is the mechanism that is being adopted by the regulators to supervise these aspects.
- g. If there is any violation found by any other quarry in that district, then the Committee is also directed to submit a report regarding the same as well.

4.0 Site Visit by the Joint Committee:

The Joint Committee inspected the incident site on 29.06.2021. As per the preliminary discussions, a major explosion occurred in the Barytes quarry lease area situated at Sy. No. 1 & 133 of over an extent of 30.696 hectares of Mamillapalli (V), Kalasapadu (M), YSR District at about 09:58hrs on 08.05.2021 while transacting explosives of likely Class 6 (Detonators) and Class 2(Gelatine sticks& Boosters) from an unauthorised vehicle (Motor Car) reported for the use of mining purpose. About 10(ten) persons died and NIL injured in the incident. An FIR No. 58/2021 was registered in the Kalasapadu PS u/s 304 (II) IPC, Section 3, 5 & 6 of Explosives Substance Act, 1908 and relevant investigation is in progress. The coordinates of the incident site is 15°06'22.2"N 78°58'05.4"E. Photographs of the mine lease and during site visit are as follows:





5.0 About the Mine Lease

- As per G.O.Ms.No.224 of Ind & Comm (M.III) Dept., AP dated 11.04.2001, the Government of Andhra Pradesh has granted a 30.696 ha of Barytes mine lease in favour of Smt. C. Kasturi Bai, w/o Sri. C. Ramachandrayya, Kadapa. (Annexure - I)
- The same was executed by the Asst. Director of Mines & Geology, Kadapa vide Proc.No.1527IM3/2001, Dt. 24.11.2001 for a period of 20 years w.e.f. 02.11.2001 to 01.11.2021. (Annexure - II)
- During the subsistence of the lease period, Smt. C. Kasturi Bai the original lease holder has executed General Power of Attorney (GPA) to Sri. ChilekampalliNageswar Reddy, S/o C. SessaReddy a resident of Chenchaiyahgaripalli (v), B.Mattam (M), YSR district to operate mine with effect from 01.01.2013 to 01.11.2021. (Annexure - III)
- As reported, the mine lease is a barren land and situated in the Sy. No. 1 & 133, Mamillapalli revenue village of Kalasapadu Mandal and located in Northern direction to the Mamillapalli village. The premises has Tirumala kondatippa on Eastern side, Kakarla beedutippa on Northern side, Paluguthokatippa on Western side and Telugu Ganga canal on Southern side.
- The lessee has obtained Approved Mining Plan from the Indian Bureau Mines (IBM) vide Lr.No. 659(426)BA/2001/NLR, dt. 14.03.2001 for a period from 2001-02 to 2005-06.
- The lessee has failed to submit subsequent Scheme of Mining (SOM) for two block periods from 2006-07 to 2010-11 and 2011-12 to 2015-16.

- The lessee has obtained Approved Mining Scheme from the Dy. Director of Mines and Geology, Kadapa vide Lr. No. 4312/MS/KDP/2017, dt. 21.07.2018 for proposal period from 2018-19 to 2020-21. (Annexure – IV)
- The lessee vide Proposal No. IA/AP/MIN/69892/2017, dt. 26.09.2017 has applied for Environmental Clearance (EC) from MoEF&CC New Delhi , after the six months window period (i.e. 14.03.2017 to 13.09.2017). But the Lessee has failed to obtain Environmental Clearance from the concerned authority till date.
- The Asst. Director of Mines & Geology, Kadapa has issued Notice No.3423/M1/2002, Dated.20.02.2019 to the lessee for not maintaining records at quarry site and not submitting quarterly returns and annual accounts which is breach under Rule 28 (3) of APMMC Rules, 1966 and not submitting EC, CFE & CFO.
- During the subsistence of the lease period from 02.11.2001 to 08.05.2021 (i.e., incident occurred date) the lessee has obtained dispatch permits for Barytes mineral duly paying advance Royalty / Seigniorage fee as required under rule 34 (1) of APMMC Rules, 1966 and M.C Rules 1960. The details are given below :

DISPATCH PARTICULARS FOR THE PERIOD FROM 02.11.2001 TO 30.03.2021					
S.No	Year	Quantity in MTs			Royalty Amount (Rs./-)
		White Barytes	Buff Barytes	Total Quantity	
1	2001-02	0	0	0	0
2	2002-03	140	740	880	56100
3	2003-04	0	650	650	46750
4	2004-05	0	800	800	44000
5	2005-06	0	730	730	40550
6	2006-07	0	100	100	9500
7	2007-08	0	450	450	39800
8	2008-09	0	200	200	11000
9	2009-10	150	649	799	65365
10	2010-11	151	290	441	54118
11	2011-12	442	326	768	128325
12	2012-13	272	595	867	174143
13	2013-14	1133	3893	5026	1383520
14	2014-15	408	3349	3757	1078412

15	2015-16	204	1360	1564	581730
16	2016-17	0	4131	4131	1888920
17	2017-18	595	3570	4165	1309000
18	2018-19	272	1020	1292	615602
19	2019-20	1000	1450	2450	1014398
20	2020-21	0	0	0	0
TOTAL		4767	24303	29070	8541233

6.0 Reasons for incident:

- As per the observations made during site visit and information from the reports of different departments, the explosion occurred on 08.05.2021 at around 09:58 AM. The centre of blast is near to a Neem tree within 5-6 m distance towards north, situated in a semi flat place in the gorge terrain.
- The police reported that there are two craters of roughly 1- 1.5 feet depth and 2 feet diameter. From the centre/point of blast, within 20-30 m distance on southern side two sheet roofed sheds are there (may be for temporary dwelling sheds for mining laborers).
- One shed is having two rooms, facing towards east and another shed with single room/space facing towards northern direction.
- Within 40-50 m distance, Sri Tirumala Konda Swamy temple is existing.
- A mangled car with engine & chassis was lying at around 20 m distance from the spot on northern side. Body parts of a car were found scattered all around and a piece was found within 10 m from the spot.
- Signs of flesh pieces and blood stains were found scattered all around from the spot up to 100-150 m, more precisely towards South-West direction. On North East direction and South East direction the scattering is minimum.
- Huge Neem tree which is situated 5 meters distance from blasting spot towards south was totally broken branches with burnt leaves due to huge intensity of the blast & heat. Debris of car body is also found effected by high heat generated.
- Huge explosion with loud sound was heard and felt by the residents of the villages of Obulapuram, which is located at a distance about 8 to 10 km from the explosion spot.

- Explosives & Detonators were brought by the C. Nageswar Reddy, GPA holder in the dickey of the Etios Car bearing No.AP27BS-8863.
- The cause of the accident, as apprehended, was “pre-mature detonation of explosives”, caused due to some sort of shock to the detonator(s) leads during mishandling of explosives & detonators while unloading from the dickey of the car in which 10 labourers including a supervisor and a car driver were reportedly killed.
- As reported, the probable cause of initiation of detonator can be attributed to any of the following:
 1. The detonator(s) might have subjected to such a shock [like fall of heavy object on detonator(s)] that was sufficient to initiate/explode the detonators to which in turn made the explosive cartridges, being handled, to explode.
 2. Strong impact, sufficient to cause initiation, created due to throwing of detonators on very rough and hard surface during unloading.
 3. Use of contrabands like Beedi/Cigarette/match stick might have initiated the detonators to explode.
 4. The energy generated due to the use of mobile phone in the vicinity of the detonators, being handled, might ignite the detonator(s).
 5. The detonator leads (wires) might have come in contact with short-circuit electrical system of the car, causing premature.
 6. The other causes for accidental detonation are being enquired.
- The Station House Officer, Kalasapadu P.S has filed a Criminal case against C. Nageswar Reddy, S/o Seshi Reddy D.No. 4/16.2, Chenchaiahgaripalli Village, B.Mattam Mandal, Y.S.R District, FIR No.58/2021, dated: 8.5.2021 under Section 304 (ii) IPC and Sec 3,5 and 6 of Explosive Substances Act. Subsequently, Raghunatha Reddy A-2, Y.S. Pratap Reddy A-4 were arrested and sent for judicial custody. But, PonnathotaLakshminarayana Reddy A-3 was died in the incident and recorded as accused A-3 for involving in illegal procurement of explosives based on the complaint made by the Tahsildar, Kalasapadu. (The copy of FIR is herewith enclosed as Annexure - V). As per the FIR names of the deceased are;

1. Prasad, age 40 years, Gangayapalle Village, Kalasapadu Mandal,
2. Subbareddy, age 40 years, Gondipalli Village, now at Badvel town
3. Balangangulu, age 35 years, E. Kothapalle Village, Vemula Mandal
4. Venkataramana, age 25 years, E. Kothapalle Village, Vempalle Mandal
5. Venkatesu, age 25 years, Bakkannagaripalli Village, Vempalli Mandal
6. Eswaraiah, age 45 years, Bechaiahgaripalle Village, Vemula Mandal
7. Gangireddy, age 50 years, Rangoripalle Village, Vemula Mandal
8. Lakshmi Reddy, age 60 years, Kothapalle Village, Vemula Mandal
9. Abdul, age 30 years, Vemula Mandal, now at Badvel town, driver of the vehicle
10. Korivi Prasad (Driver of car), aged about 30 years, Porumamilla.

- The detailed enquiry into the accident is under progress.
- After the incident, the Government of Andhra Pradesh constituted an Enquiry Committee vide G.O. RT 69 dated 09.05.2021 and subsequent Proceedings No. C/76/M/2021 dated 10.05.2021 of the District Magistrate & Collector, YSR District to conduct enquiry/investigation into the incident, under the Chairmanship of the Joint Collector (RB & R), YSR District comprising of one member each from 1) Mines & Geology Dept., 2) Revenue Dept., 3) Police Dept., 4) Dept of Mines Safety 5) Explosive Dept.
- The detailed report of the above committee has submitted to Government of Andhra Pradesh for further action.

7.0 Observations of the Joint Committee

7.1 Details about necessary clearances, permissions and licenses as required

7.1.a Environmental Clearance (EC)

- As per Environmental Impact Assessment (EIA) Notification, 1994 vide S.O. 60 (E) dated 27.01.1994, Schedule-I, Point. 20, "Mining projects (major minerals) with leases more than 5 hectares" requires prior EC from Ministry of Environment, Forest and Climate Change (MoEF&CC), GoI.

- As per Environmental Impact Assessment (EIA) Notification, 2006 vide S.O. 1533 (E) dated 14.09.2006, Schedule, Point no 1 (a) , “ Mining projects with leases \geq 5 hectares” requires prior EC from Ministry of Environment, Forest and Climate Change (MoEF&CC), GoI.
- The Ministry of Mines, GoI vide Notification No. S.O. 423(E) dated 10.02.2015 declared Barytes mineral as minor mineral.
- As the said mine lease granted to the lessee in the year 2001 and the mine lease area is above 5 Ha, EC is required to the project as per EIA Notification, 1994 since its inception.
- The Ministry has issued a Notification No. S.O. 804 (E) dated 14th March, 2017 under the Environment (Protection) Act, 1986 to appraise and regularize the projects, already taken up or under implementation without having obtained prior environmental clearance in terms of the provisions of the EIA Notification, 2006 and are therefore identified in violation of the same. The said Notification had given a six months window period i.e. 14.03.2017 to 13.09.2017 for submission of such proposals.
- The lessee vide Proposal No. IA/AP/MIN/69892/2017, dt. 26.09.2017 has applied for Environmental Clearance (EC) from MoEF&CC New Delhi , after the six months window period (i.e. 14.03.2017 to 13.09.2017).
- Further, Hon'ble High Court of Madras vide order dated 14.03.2018 in the matter of W.M.P.Nos.3361 and 3362 of 2018 and W.M.P.No.3721 of 2018 in W.P.No.11189 of 2017, had provided one month additional window period i.e. 14.03.2018 to 13.04 .2018 for submission of such proposals.
- Smt. C. Kasturi Bai filed an application through online to SEIAA,AP under violation (category-B) for consideration of TOR on 11.04.2018 (SIA/AP/MIN/24174/2018) in one month additional window period i.e. 14.03.2018 to 13.04 .2018 .
- The proponent was requested vide letter dated 03.08.2018 and through online also to submit an notarized affidavit / sworn in affidavit for further processing of project proposal for consideration of Environmental Clearance / Terms of Reference . The proponent has not submitted the notarized affidavit / sworn in affidavit to SEIAA,AP for further processing of application and failed to obtain Environmental Clearance from the SEIAA,A.P., till date.

7.1.b Consent for Establishment and Operation (CFE & CFO)

- The Barytes mine of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, was operating without obtaining CFE and CFO from Andhra Pradesh State Pollution Control Board (APPCB).
- The Regional Office, APPCB, Kadapa, requested the Department of Mines & Geology, Kadapa, vide Lr. dt. 10.05.2021, to furnish the details of the mine where the accident took place.
- A detailed report on the said Barytes mine of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, was submitted to the Zonal Office, APPCB, Kurnool vide dated 27.05.2021 to take action against the Barytes mine for operating the mine without EC, CFE, CFO.
- After the incident, the Zonal Office, APPCB, Kurnool, issued Closure Order vide dated 29.05.2021, to the Barytes Mine of Smt. C. Kasturi Bai, Sy. No. 1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR District, for operating the mining unit without Environmental Clearance and Consents of the Board. (Annexure - VI)
- Further, the Zonal Office, APPCB, Kurnool, also requested the Asst. Director of Mines & Geology, Kadapa, Vide Lr. Dt. 29.05.2021, not to issue work permit to the Barytes Mine of Smt. C. Kasturi Bai. (Annexure - VII)

7.1.c License from Explosives Department

- It has been observed that the Lessee is using explosives and conducting blasting without permission obtained from competent authority as per Explosives Rules, 2008.

7.1.d Approvals from Department of Mines & Geology

- Smt. C. Kasturi Bai has applied for grant of Mining Lease for Barytes over an extent of 79.97 acres in Sy. No. 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District in the year 1995 before the Director of Mines and Geology, Hyderabad.
- The Director of Mines and Geology, Hyderabad vide Memo No. 26269/M2/95, dt. 16.09.1995 has forwarded the application to the Asst. Director of Mines and Geology,

Kadapa and directed to submit proposal for grant of Mining Lease in favour of Smt. C. Kasturi Bai.

- The Tahsildar, Kalasapadu Mandal, YSR District vide L.Dis No. 173/2000, dt. 14.06.2000 has issued No objection certificate (NOC) duly recommending for grant of Mining Lease in favour of Smt. C. Kasturi Bai.
- The then Asst. Director of Mines and Geology, Kadapa vide Lr.No. 3399/M3/95, dt. 20.03.1997 submitted proposal to the Director of Mines and Geology, Hyderabad for grant of Mining Lease over an extent of 79.97 acres in 1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R. District.
- The Government vide G.O.Ms.No. 224 of Ind & Comm (M.II) Dept., Dt. 11.04.2001 has granted a Mining Lease in favour of Smt. C.Kasturi Bai for Barytes over an extent of 30.696 Hectares (75.84 acres) in Sy.No.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Y.S.R District for a period of twenty years.
- The then Asst. Director of Mines and Geology, Kadapa has executed the Mining Lease vide Proc.No.1527/M3/2001, Dt.24.11.2001 for a period of 20 years w.e.f 02.11.2001 to 01.11.2021 and issued work order.
- The lessee has intimated the opening of Mine vide Notice in Form-C submitted on 29.08.2002 and commenced mining operations for Barytes on 01.02.2002.
- The Indian Bureau Mines (IBM) vide Lr.No. 659(426)BA/2001/NLR, dt. 14.03.2001 has approved the Mining Plan (it was approved before the grant of Mining Lease).
- The lessee has failed to submit subsequent Scheme of Mining (SOM) for two block periods from 2006-07 to 2010-11 and 2011-12 to 2015-16.
- The lessee has obtained Approved Mining Scheme from the Dy. Director of Mines and Geology, Kadapa vide Lr.No. 4312/MS/KDP/2017, dt. 21.07.2018 for proposal period from 2018-19 to 2020-21.
- The first work permit was issued on 31.08.2002 for 60 MTs of Buff Barytes vide Permit No. 410/PRT/2002-03, dt. 31.08.2002 by the then Asst. Director of Mines and Geology, Kadapa.
- The then Asst. Director of Mines and Geology's, Kadapa who were worked upto 14.06.2020 since 01.02.2002 have issued the following work permits for transportation of Barytes mineral to the lessee.

PRODUCTION / DISPATCH PARTICULARS FOR THE PERIOD FROM 02.11.2001 TO 30.03.2021					
S.No	Year	Production / Dispatch in MTs			Year wise proposed Quantity as per Mining Plan/Scheme (in MTs)
		White Barytes	Buff Barytes	Total Quantity	
1	2001-02	0	0	0	244
2	2002-03	140	740	880	245
3	2003-04	0	650	650	245
4	2004-05	0	800	800	245
5	2005-06	0	730	730	245
6	2006-07	0	100	100	Scheme of Mining was not submitted by the lessee
7	2007-08	0	450	450	
8	2008-09	0	200	200	
9	2009-10	150	649	799	
10	2010-11	151	290	441	
11	2011-12	442	326	768	Scheme of Mining was not submitted by the lessee
12	2012-13	272	595	867	
13	2013-14	1133	3893	5026	
14	2014-15	408	3349	3757	
15	2015-16	204	1360	1564	
16	2016-17	0	4131	4131	Scheme of Mining was not submitted by the lessee
17	2017-18	595	3570	4165	
18	2018-19	272	1020	1292	5177.2
19	2019-20	1000	1450	2450	5203
20	2020-21	0	0	0	5177.2
TOTAL		4767	24303	29070	15557.4

- From the above table it is deduced that, the total production/dispatch of Barytes mineral made by the lessee upto date of blasting incident i.e., 08.05.2021 is 29070 MTs (4767 White Barytes + 24303 Buff Barytes) since inception of Mining operations.
- Action initiated by the Mines Department against the lessee on the breaches / lapses committed:
 - The Asst. Director of Mines and Geology, Kadapa vide Lr. No. 3423/M1/2002, dt. 15.10.2020 has submitted proposals to the Dy. Director of

Mines & Geology to suspend the quarrying operations in the leased area of Smt C. Kasturi Bai as the quarrying operations are not in accordance with Approved Mining Scheme under Rule 7(A) (vi) of Andhra Pradesh Minor Mineral Concession Rules, 1966.

- In turn the the Dy. Director of Mines and Geology, Kadapa has suspended the Quarry Lease operations in the lease area of Smt. C. Kasturi Bai vide Proceedings No. 1891/Q1/2020, dt. 18.05.2021.
- The Asst. Director of Mines and Geology, Kadapa vide Lr. No. 3423/M1/2002, dt. 28.05.2021 has submitted proposals to the Director of Mines & Geology, Ibrahimpatnam to cancel the quarry lease held by Smt C. Kasturi Bai for non – rectifying the breaches / violations/ lapses.
- In turn the Director of Mines and Geology, Ibrahimpatnam has cancelled the Quarry Lease held by Smt. C. Kasturi Bai vide Proceedings No. 3890189/D12-1/2020, dt. 02.06.2021.

7.2 Details with respect to excess mining

- During the subsistence of the lease period from 02.11.2001 to 08.05.2021 (i.e., incident occurred date) the lessee has obtained dispatch permits for Barytes mineral duly paying advance Royalty / Seigniorage fee as required under rule 34 (1) of APMMC Rules, 1966 and M.C Rules 1960. The details are given below :

PRODUCTION / DISPATCH PARTICULARS FOR THE PERIOD FROM 02.11.2001 TO 30.03.2021					
S.No	Year	Production / Dispatch in MTs			Year wise proposed Quantity as per Mining Plan/Scheme (in MTs)
		White Barytes	Buff Barytes	Total Quantity	
1	2001-02	0	0	0	244
2	2002-03	140	740	880	245
3	2003-04	0	650	650	245
4	2004-05	0	800	800	245
5	2005-06	0	730	730	245
6	2006-07	0	100	100	Scheme of Mining was not submitted
7	2007-08	0	450	450	

8	2008-09	0	200	200	by the lessee
9	2009-10	150	649	799	
10	2010-11	151	290	441	
11	2011-12	442	326	768	Scheme of Mining was not submitted by the lessee
12	2012-13	272	595	867	
13	2013-14	1133	3893	5026	
14	2014-15	408	3349	3757	
15	2015-16	204	1360	1564	
16	2016-17	0	4131	4131	Scheme of Mining was not submitted by the lessee
17	2017-18	595	3570	4165	
18	2018-19	272	1020	1292	5177.2
19	2019-20	1000	1450	2450	5203
20	2020-21	0	0	0	5177.2
TOTAL		4767	24303	29070	15557.4

- In this connection, it is submitted that the Asst. Geologist of this office has inspected the Mining lease of Smt. C. Kasturi Bai on 16.10.2019 & 18.10.2019 and submitted his report on 21.03.2020 and reported that “**the lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14 onwards**”.
- However, as per the above table, **the lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2002-03 to 2017-18**”.
- In this connection, it is pertinent to submit that the lessee has submitted Approved Mining Plan approved by the Indian Bureau Mines (IBM) vide Lr.No. 659(426)BA/2001/NLR, dt. 14.03.2001 for a period from 2001-02 to 2005-06. But, lessee has failed to submit subsequent Scheme of Mining (SOM) for two block periods from 2006-07 to 2010-11 and 2011-12 to 2015-16. The year 2013-14 is comes under the Mining Scheme period of 2011-12 to 2015-16. But as per this office records, the lessee has not submitted the Scheme of Mining for that period of 2013-14. Hence it is construed that due to oversight / typographical mistake, the Asst. Geologist of this office has reported that the lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14

onwards since there was no Scheme of Mining's for two block periods i.e., 2006-07 to 2010-11 and 2011-12 to 2015-16 and for 2016-17 & 2017-18 years also.

- The lessee has obtained Scheme of Mining only for the period from 2018-19 to 2020-21. Accordingly, the year wise proposed quantity as per Scheme of Mining and quantities produced by the lessee during 2018-19 to 2020-21 are show in the above table.
- Further, in his report it was reported that as per production / dispatch registers maintained by the lessee at quarry site there was stock of 734 MTs of White Barytes, 650 MTs of Buff Barytes totalling to 1384 MTs. But 1953.250 MT of White Barytes and 364 MTs of Buff Barytes totalling to 2317.25 MTs was available physically on ground in the lease area.
- From the above, it is evident that the lessee has obtained work permits for 2450 upto 19.03.2020 during the financial year 2019-20 and there was stock of 2317.25 MTs was available in the Mining lease area. As such the total production in the year 2019-20 was $2450 + 2317.25 = 4767.25$ MTs. **Accordingly, the total production of Barytes mineral from 2001-02 to 2020-21 is 31387.25MTs.**
- The first work permit was issued on 31.08.2002 for 60 MTs of Buff Barytes vide Permit No. 410/PRT/2002-03, dt. 31.08.2002 by the then Asst. Director of Mines and Geology, Kadapa.
- The last work permit was issued on 19.03.2020 by the then Asst. Director of Mines and Geology, Kadapa for 100 MTs of White Barytes vide Permit No. PR11120101640037, 19.03.2020 which was valid upto 28.03.2020.
- As per the records, the lessee excavated excess quantity of Barytes beyond the annual approved quantity in the Approved Mining Plan from 2002-03 to 2005-06. The details are shown below.

Year	Production / Dispatch in MTs			Year wise proposed Quantity as per Mining Plan (in MTs)	Excess produced Quantity (in MTs)
	White Barytes	Buff Barytes	Total Quantity		
2001-02	0	0	0	244	-
2002-03	140	740	880	245	635
2003-04	0	650	650	245	405
2004-05	0	800	800	245	555

2005-06	0	730	730	245	485
Total	140	2920	3060	1224	2080

- Further it is submitted that it cannot be ascertained that whether the lessee has produced excess quantity of mineral than the Mining Plan/Scheme from 2013-14 as stated by the Asst. Geologist of this office vide his report dated 21.03.2020 in absence of Mining Scheme for the two block periods from 2006-07 to 2010-11 and 2011-12 to 2015-16 and subsequent years of 2016-17 and 2017-18.
- As per the records, the lessee has not excavated excess quantity of Barytes beyond the annual approved quantity in the Approved Mining Scheme from 2018-19 to 2020-21. The details are shown below.

Year	Production / Dispatch in MTs			Year wise proposed Quantity as per Approved Mining Scheme (in MTs)	Excess produced Quantity (in MTs)
	White Barytes	Buff Barytes	Total Quantity		
2018-19	272	1020	1292	5177.2	(-) 3885.2
2019-20	1000	1450	2450 + (2317.25 stock at Mine) =4767.25	5203	(-) 435.75
2020-21	0	0	0	5177.2	-
Total	1272	2470	6059.25	15557.4	4320.95

- However, details/copies of approved Mining Schemes for two block periods i.e., 2006-07 to 2010-11 and 2011-12 to 2015-16 and subsequent years of 2016-17 & 2017-18 of the said mine are not available with Dept. of Mines and Geology as the lessee has not obtained the Approved Mining Scheme from the competent authority.
- The lessee has obtained Approved Mining Scheme with Mining Closure Plan from the Dy. Director of Mines and Geology, Kadapa vide Lr. No. 4312/MS/KDP/2017, dt. 21.07.2018 for proposal period from 2018-19 to 2020-21.
- Since there is no EC, CFO and Approved Mining Schemes for two block periods i.e., 2006-07 to 2010-11 and 2011-12 to 2015-16 and subsequent years of 2016-17 &

2017-18 of the mine are available, it is not possible to quantify the actual excess production from the mines.

7.3 Environmental Damage and Compensation

- The mine lease attracts the provisions of EIA Notification, 1994 and requires EC from its inception.
- The mine was executed by the Asst. Director of Mines & Geology, Kadapa vide Proc.No.1527IM3/2001, Dt. 24.11.2001 for a period of 20 years w.e.f. 02.11.2001 to 01.11.2021.
- Barytes production was started from the year 2002-03 and till 2017 neither project proponent applied for EC from competent authority nor Dept. of Mines and Geology directed the process the same. Therefore, the mine is being operating and producing Barytes without prior EC from MoEF&CC and CFO from APPCB since 2001.

7.3.1 Environmental Damage Assessment

- The environmental compensation imposed for environmental damages essentially includes restoration/ rehabilitation expenses, fine/ penalty/ financial deterrent for the activities which caused the environmental damages and the expenses incurred for identifying the extent of environmental degradation.
- Environmental damages significantly vary in terms of the damage's space, scope, level and magnitude. Due to this, significant indexes or markers of environmental damage differ considerably and one of the initial steps of environmental damage assessment is to determine the unique indexes or markers which help assess the actual damage.
- Environmental Damage Assessment and compensation involves three modules. The first and foremost step is to assess the interim compensation for interim/ temporary restoration process. This is assessed by quantifying the interim damages with the help of equivalency analysis.
- In the present case (illegal mining), reserve equivalency method can be used where potential interim environmental damages can be assessed in each compartment of habitat like air, water, land, flora, fauna, etc. Potential damages calculated for each

compartment sums up as the interim compensation for immediate restoration measures.

- After this interim assessment, environmental restoration plan has to be made by a detailed investigation and appropriate restoration measures has to be zeroed on by a panel of environmental experts.
- The actual cost of such a restoration plan/ project has to be imposed on the defaulter.
- The third component of the environmental damage is the actual cost of studies/ surveys/ investigations/ discussions/ monitoring/ reviews/ field visits/ laboratory assessments, etc. carried out by the regulatory authorities and expert team assigned with the implementation/ monitoring/ review of the restoration project.
- Therefore, Environmental damage essentially includes:
 - Interim damage assessment and compensation for temporary restoration activities.
 - Actual cost of long term restoration/ rehabilitation plan.
 - Cost associated with all studies, investigations and reviews associated with damage assessment and restoration activities.

Interim damage assessment

- The first step of damage assessment is to impose compensation on interim damages emerged in each compartment of the habitat/ ecosystems. This include the cost of resources, which has been impaired of its intended uses after the emergence of damage.
- Since, the matter in question is illegal mining, extraction of Barytes and dumping/ disposal of solid waste in mine lease area, potential damage assessment is limited to land only as there is no water usage in the mining operation.
- The environmental damages associated with flora, fauna and wild life are assumed to be negligible and thorough investigations are required to delineate any effects if exist.
- Similarly, health effect of such illegal mining also requires a very detailed study and at present it is also assumed as minimal in this case due to low production quantities and low population densities.

- Therefore, interim damages to land is considered here and any other damages to other environmental components can be integrated with this methodology if required.

Land pollution/ destruction

Formula used in calculating damage to be caused to the surrounding environment because of the pollution of the ground surface with solid wastes:

$$D(GS) = q \times m \times CF(SW) \quad (1)$$

D(GS)	Damage to be caused by land reserve destruction or land surface pollution (Rs /year).
q	Index of land reserve's relative value (0.3 for barren lands to 3.0 for land falling under ecologically sensitive zones).
m	Weight/ quantity of solid waste released (Tons/ year)
CF(SW)	Damage to be caused by 1.0 ton of solid waste (Rs.)

The land reserve's relative value can be taken as 0.5 for barren lands, 1.0 for grass lands/ recreational plots, 1.5 for agricultural lands, 2.0 for plantations, 2.5 for forest lands and 3.0 for ecologically sensitive zones.

The amount of unit damage to be caused to the surrounding environment in the result of releasing of 1.0 ton of solid waste into the environment can be expressed by the sum of the expenses on removal, detoxification, disposal charges, cost of land polluted, expenses on hygiene and environmental restoration measures. This amount has to be fixed by an expert panel after a detailed study, considering the site specific conditions.

Land plot damage

Formula used in calculating damages caused to the land that had been previously utilized for recreational/ agricultural/ or any other '*lost opportunities*':

$$D(LP) = A (LT + G) \quad (2)$$

D(LP)	Damage caused to the land that had been previously utilized for recreational/ agricultural/ or any other ' <i>lost opportunities</i> ' (Rs /year).
A	Area affected by direct impact (Hectare)
LT	Average tax on land paid to the Govt. per unit land (Rs./ Hectare)
G	Cost of the lost opportunities (to be gained from recreational/ agricultural/ or

any other activities) from 1 hectare of land (Rs.)
--

- To calculate the environmental compensation, the required inputs are not available at present with the Dept. of Mines and Geology, Govt. of Andhra Pradesh.
- As stated earlier, the lessee is operating mine since 2001 without EC and excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14 onwards. However, details/copies of all approved mining plans and approved mine closure plans of the said mine are not available with Dept. of Mines and Geology from 2001 to 2018. The lessee has obtained Approved Mining Scheme from the Dy. Director of Mines and Geology, Kadapa vide Lr. No. 4312/MS/KDP/2017, dt. 21.07.2018 for proposal period from 2018-19 to 2020-21.
- Since there is no EC, CFO, and mining plans of the project are available, it is not possible to quantify the actual excess production from the mines. No information is available with respect to quantity of solid waste generated and stored/disposed from the mine.
- The Hon'ble NGT is requested to provide time for collection of required information and also requested to appoint an expert team to quantify the above required parameters (Eq. 1 and 2) for calculation of environmental damage assessment.

7.4 Compensation to injured and deceased

- The Government vide G.O.Rt. No. 69 Industries & Commerce (M.III) Department, Dt. 09.05.2021 has announced compensation of Rs. 10,00,000/- each to the next kins of the deceased persons an immediate relief and the expenditure shall be incurred from the District Mineral Foundation Trust Fund (DMF) available in the District. Accordingly, the Collector & District Magistrate, Y.S.R. District has sanctioned an amount of Rs. 1,00,00,000/- (Rupees One Crore) @ Rs. 10,00,000/- each to the next kin & kith of deceased persons from the District Mineral Foundation Trust Fund (DMF), Y.S.R District and disbursed the same to the next kin & kith of deceased persons who died in the said incident.
- Further the Asst. Director of Mines and Geology, Kadapa vide Lr. No. 3423/M1/2002, Dt. 10.05.2021 has requested the Dy. Director of Mines and Geology, Kadapa to fix the compensation in consultation with labour department.

- In turn, the Dy. Director of Mines and Geology, Kadapa vide Lr. No. 967/Q/2021, dt. 13.05.2021 has addressed a letter to the Deputy Commissioner, Labour Department, Y.S.R District with request to inform the compensation payable by the lessee / GPA holder to the next kith & kin of each deceased persons as per rules in force so as to disburse the same to the next kins of deceased persons.
- In turn, the Deputy Commissioner, Labour Department, Y.S.R District has Show Cause Notice No. A/117/2021, dt. 19.05.2021 to Sri C. Nageswar Reddy GPA holder stating that **“as per the Employees Compensation Act 1923, Sec10 B, the Employer has to furnish the information of the accident occurred in the premises within 48 hours to the authority. Whoever fails to send the statement under Sec. 10 A and 10 B is liable for penalty under Sec 18 A, compensation when due is not paid, the Commissioner may impose 50% of the amount as penalty and levy 12% interest. But,you have not furnished any information to this office in time. Hence, you are directed to explain why action should not be initiated against you”**.

7.5 Other violations if any

- The lessee is conducting underground mining operations without appointment of statutory employees which is a breach to section 17 of Mines Act, 1952 & Regulations No. 34 of Metalliferous Mines Regulations 1961.The lessee excavated excess quantity of Barytes beyond the annual approved quantity in the mining plan from 2013-14 onwards.
- The lessee not provided separate inlet and outlet for entry and exit of workmen and the workmen are using crane buckets for enter and exit in the shafts which is highly dangerous condition. Ventilation system was not provided by the lessee as proposed in Approved Scheme of Mining which is violation to Rule(7)(A)(i) of APMPCR, 1966.
- The Dept. of Mines & Geology, Kadapa has inspected the leased area on 25.08.2020 and submitted their report. In the report, the teams of officials have reported that the lessee is conducting quarry operations & extracting Barytes mineral without obtaining EC, CFE & CFO from competent authority and also quarry operations were not as per Approved Mining Scheme.

- Quarry operations are not in accordance with approved scheme of mining. The lessee not provided separate inlet and outlet for entry and exit of workmen and the workmen are using crane buckets for enter and exit in the shafts which is highly dangerous condition. Ventilation system was not provided by the lessee as proposed in Approved Scheme of Mining which is violation to Rule(7)(A)(i) of APMMCR, 1966.
- The scheme of mining was approved on 21.7.2018 by the DDM&G, Kadapa with a condition that the lessee should furnish the financial assurance of Rs. 16,99,560/. for mine closure as required under APMMC Rules, 1966 to the ADM&G, Kadapa. Subsequently, the Government of AP vide G.O.Ms No. 53 Industries & Commerce (Mines.II) Department, dt. 27-02-2019 issued Amendments Rule 7 of APMMC Rules, 1966 as per amended Rule 7(A), the lessee has to pay an amount of Rs. 3,10,000/- towards Mine Closure Plan. Accordingly, the Asst. Director of Mines and Geology, Kadapa vide Lr. No. 3423/M1/2002, dt. 09.06.2021 has requested the lessee to pay an amount of Rs. 3,10,000/-.
- The lessee is using explosives and conducting blasting without explosives permission obtained from the competent authority which is breach to Rule 107 of Explosives Rules, 2008.
- The lessee is utilizing tipper to transport Barytes from quarry to various destinations without obtaining permission from the competent authority which is breach to Regulation No.106 (2) (b) Metalliferrous Mines Regulations, 1961.
- The lessee is not maintaining correct and accurate production and dispatch register as there is huge variation in stock recorded in the register and physical stock available at the quarry which is breach to rule 12 (5)(h)(iii) of APMMC Rules 1966.
- The lessee is intentionally recorded the stock of white Barytes in lower side and buff Barytes in higher side than the actual stocks available at the quarry to transport the white Barytes in the guise of transportation of buff Barytes with payment of S.fee to buff Barytes which leads to loss of revenue to the government exchequer and it is violation of Rule 12 (5)(h)(iii) of APMMC Rules 1966.

8.0 Recommendations of the Joint Committee

- The mine lease granted to the lessee in the year 2001 and the mine lease area is above 5 Ha, EC is required to the project as per EIA Notification, 1994 since its inception. The mine was operating without obtaining CFE and CFO from Andhra Pradesh State Pollution Control Board (APPCB). It has been observed that the Lessee is using explosives and conducting blasting without permission obtained from competent authority as per Explosives Rules, 2008. The mining operations may be suspended till obtaining all the statutory clearances / permission from the competent authority.
- The proponent was requested vide letter dated 03.08.2018 and through online also to submit a notarized affidavit / sworn in affidavit for further processing of project proposal for consideration of Environmental Clearance / Terms of Reference . The proponent has not submitted the notarized affidavit / sworn in affidavit to SEIAA, AP for further processing of application and failed to obtain Environmental Clearance from the SEIAA, A.P., till date.
- The lessee is operating mine since 2001 without EC and producing the Barytes Mineral. However, the details / copies of Approved Mining Scheme for two block periods i.e., 2006-07 to 2010-11 and 2011-12 to 2015-16 and subsequent years for 2016-17 & 2017-18 of the mine are not available with the Mines and Geology Department as the lessee has not obtained Approved Mining Scheme for the said period. The lessee has obtained Approved Mining Scheme with Mine Closure Plan from the Dy. Director of Mines and Geology, Kadapa vide Lr. No. 4312/MS/KDP/2017, dt. 21.07.2018 for proposal period from 2018-19 to 2020-21.
- Since there is no EC, CFO, and mining plans of the project are available, it is not possible to quantify the actual excess production from the mines.
- To calculate the environmental compensation, the required inputs are not available at present with the Dept. of Mines and Geology, Govt. of Andhra Pradesh. No information is available with respect to quantity of solid waste generated and stored/disposed from the mine. The Hon'ble NGT may direct the Dept. of Mines and Geology, Andhra Pradesh to provide the required information for assessing the environmental compensation.

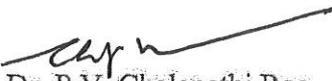
- The Hon'ble NGT is requested to provide time for collection of required information and also requested to appoint an expert team to quantify the above required parameters (Eq. 1 and 2) for calculation of environmental damage assessment.
- The concerned line departments may make regular inspection of all mines and quarries to verify safety measures taken up by the lease holders to avoid blasting due to unsafe storage and usage of explosives in mines/quarries, including prevention of illegal mining and transportation of minerals.
- To take up training for the mining and explosives handling personnel through a faculty empanelled with professionals from PESO, DGMS and Mining & Geology Dept.

9.0 Violations of other quarries in YSR District

Since there are around 15 major mineral mines and around 115 minor mineral mines, the Hon'ble NGT requested to provide at least 30 days for compilation verification of all the document for finding the violations, if any.



Sri. C. Hari Kiran
District Collector, YSR District



Dr. P.V. Chalapathi Rao
Member Secretary,
SEIAA, APPCB, Vijayawada



Dr. Suresh Babu Pasupuleti
Scientist 'C', MoEF&CC,
Integrated Regional office, Vijayawada

K Javeed Basha
Digitally signed by
K Javeed Basha
Date: 2021.07.07
22:30:54 +05'30'

Sri. K. Javeed Basha
Environmental Engineer,
APPCB, Regional Office, Kadapa



Sri. D. Ravi Prasad
Assf. Director of Mines & Geology,
Kadapa

Annexure - T

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS - Mining Lease for Barytes over an extent of 30.696 Hects. in S.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Cuddapah District for a period of 20 years in favour of Smt.C.Kasturi Bai - Granted - Orders - Issued.

INDUSTRIES AND COMMERCE [M.III] DEPARTMENT

G.O.No.224

Dated:11.4.2001.
Read the following:-

1. Govt.Memo.No.15943/M.III-2/2000-1, dt.18.9.2000.
2. From DMG, F.No.26269/R4-1A/95, dt.27.3.2001.

-xx-

ORDER:-

The Government sanction the grant of a Mining Lease in favour of Smt.C. Kasturi Bai for Barytes over an extent of 30.696 Hectares in S.Nos.1 & 133 of Mamillapalli Village, Kalasapadu Mandal, Cuddapah District for a period of 20 years duly leaving sufficient buffer for the temple situated in the area and the lessee shall not carry on any mining operations within a distance of 50 meters as per rule 27[1] of Mineral Concession Rules, 1960 and subject to the provisions of Mines and Minerals [D&R] Act, 1957 and the rules made thereunder in general, subject also to the conditions in Form-K prescribed under the Mineral Concession Rules, 1960 and to the additional conditions specified in the Appendix to this order.

2. The rates of royalty, dead rent, surface rent and water charges shall be collectable as follows:

1. Rates of Royalty:

BARYTES :: Five and half percent of sale price on ad valorem basis.

II. Dead rent

[Rates of dead rent in rupees per hectare per annum]

Category of the Mining Lease	1st year of the lease	2nd to 5th year of the lease	6th to 10th year of the lease	11th year of the lease & onwards
Lease area upto 50 Hectares	NIL	70	140	200

III. Surface rent and water charges :: As fixed by the Government from time to time

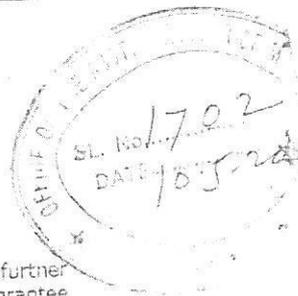
3. The grantee should pay a deposit Rs 10,000/- as prescribed under rule 32 of the Mineral Concession Rules, 1960 before the lease is actually executed.

4. The grantee should execute the lease deed within the time limit specified in Rule 31 of Mineral Concession Rules, 1960.

5. The terms and conditions referred to in para-1 of this order are subject to such further modifications, additions and alterations as may be ordered before the lease deed is executed.

[P.T.O]


Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT



6. The Director of Mines and Geology is requested to take necessary further action for the execution of the lease deed after satisfying himself that the grantee fulfils all the required provisions of the amended Act and Rules. As soon as the deed is executed, the date of such execution should be reported to the Government.

NOTE: The grant is liable for cancellation should it be found it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

7. A copy of this order is available on the Internet and can be accessed at the address- "http://apts.gov.in/apgos".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

MINNIE MATHEW
SECRETARY TO GOVERNMENT

To
Smt.C.Kasturi Bai, W/o Sri C.Ramachandraiah,
Shankarapuram, Cuddapah -516 001.
The Director of Mines and Geology, Hyderabad.[w.e:File&MP]

Copy to:
The Asst. Director of Mines and Geology, Cuddapah.
The Collector, Cuddapah.
The Secretary to Govt. of India, Ministry of Mines,
Department of Mines, New Delhi.
The Controller General, Indian Bureau of Mines, Nagpur.
The Director General, Mines Safety, Dhanbad, Bihar.
The Regional Controller of Mines Safety, Koti, Hyderabad.
The O.S.D (P), Ind. & Com. Dept. for necessary action on
para -7 above.
The Ind. & Com.[C&MM] Deptt.
sf/sc.

//FORWARDED BY ORDER//

SECTION OFFICER

Encl. No: 26 x 9 / RL-11/95

dt. 26-4-2001.

A copy along with ROE is sent herewith to the Hon'ble Member for taking further n/a in the matter

Encl: (A.A)

[Signature]
for encl.

With Hon'ble Member.
copy to Hon'ble Member.
copy to Hon'ble Member along with amb

[Signature]
Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT

Government of Andhra Pradesh
Department of Mines and Geology

Proceedings of the Asst. Director of Mines and Geology, Cuddapah.
(Present Sri V.C. Veeralah, B.Sc., Asst. Director)

Proc.No.1527/M3/2001.

Dated: 11.11.2001.

Sub:- Mines and Minerals - Mining Lease for Barytes over an extent of 30.696 hect. in survey No. 1 & 133 of Mamillapalli village, Kalasapadu mandal, Cuddapah district - Application of Smt. C. Kasturi Bai - Sanctioned - Mining Lease deed executed - Work orders - Issued.

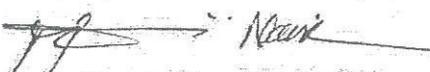
- Ref:-
1. G.O.Ms.No.224, I&C. (M.III) Department, dt.11.4.2001.
 2. Encl. No. 26269/R4-1A/95, dt. 26.4.2001 of the Director of Mines and Geology, Hyderabad.
 3. D.Dis. E1, 3153/2001, dt. 31.8.2001 of the District Collector, Cuddapah.
 4. Letter dated Nil of Sri C. Lakshmi Narayana, P.A. holder of Smt. C. Kasturi Bai.
 5. This office Lr.No.1527/M3/2001, dt. 6.9.2001 addressed to the Sub-Registrar, Badvel Mandal.

ORDERS:

Through the reference 1st cited, the Government of Andhra Pradesh, Hyderabad have granted a Mining Lease for a period of 20 years for Barytes over an extent of 30.696 hect. in survey No. 1 & 133 of Mamillapalli village, Kalasapadu mandal, Cuddapah district in favour of Smt. C. Kasturi Bai. The Director of Mines and Geology, Hyderabad through the reference 2nd cited while forwarding the G.O. 1st cited along with the record of enquiry directed this office to take further necessary action in the matter. The P.A. holder of the grantee through his letter 4th cited has submitted all the documents required for execution and requested for execution of the Mining Lease deed. Accordingly the lease deed has been executed on 6.9.2001 by the Power of Attorney holder of Smt. C. Kasturi Bai.

The Government of India have issued Mineral concession amendment Rules, 2000, as per which under Rule 31(2), the Mining Lease deed executed under sub-rule (1) has to be registered and the date of commencement of the period shall be the date on which a duly executed deed is registered. In the reference 5th cited, this office has forwarded the lease deed in duplicate to the Sub-Registrar, Badvel for registration and the same is registered on 2.11.2001.

In the light of the circumstances stated above, the Mining Lease deed has been executed on 6.9.2001 and registered on 2.11.2001 in favour of Smt. C. Kasturi Bai and the lessee is hereby permitted to commence the mining operations for extraction of Barytes over an extent of 30.696 hect. in survey No. 1 & 133 of Mamillapalli village, Kalasapadu mandal, Cuddapah district for a period of 20 years from 2.11.2001 to 1.11.2021 (i.e., from the date of registration of the lease deed) subject to the satisfaction of M&M(R&D) Act, 1957 and the Rules made there under in general and also subject to the conditions in Form-K prescribed under the M.C. Rules, 1960 and also to the additional conditions specified in the Appendix to this order.


Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT

Government of Andhra Pradesh
Department of Mines and Geology

Proceedings of the Asst. Director of Mines and Geology, Cuddapah.
(Present Sri V.C. Veeralah, B.Sc., Asst. Director)

Proc.No.1527/M3/2001.

Dated: 11.11.2001.

Sub:- Mines and Minerals - Mining Lease for Barytes over an extent of 30.696 hect. in survey No. 1 & 133 of Mamillapalli village, Kalasapadu mandal, Cuddapah district - Application of Smt. C. Kasturi Bai - Sanctioned - Mining Lease deed executed - Work orders - Issued.

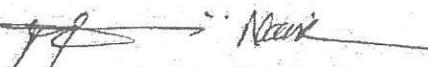
- Ref:-
1. G.O.Ms.No.224, I&C. (MIII) Department, dt.11.4.2001.
 2. Endt. No. 26269/R4-1A/95, dt. 26.4.2001 of the Director of Mines and Geology, Hyderabad.
 3. D.Dis. E1. 3153/2001, dt. 31.8.2001 of the District Collector, Cuddapah.
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Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT

To

Annexure III

19/6/2013

The A.P.M.G.I

Sar.

3100
19/6/13

M.C. Kartharibai w/o C. Ramo Chandraiah.

G.A-1 S.O. no. 18133 over an extent 30.696, moujils

P. Pullaiah Kalasopadhu (M) Y.S.R. (Kodaga(D.4))
Notable

పే.కె. కే.ఎం.ఎస్. అంబేద్కర్ నో. 65 నం.

19/6/13
కొత్తగా పట్టి నాన్ టైటిల్డ్ లో S/O కొత్తగా, కేసు నం

కొత్తగా. కౌన్సిల్ పోర్టల్ లో నమోదు చేసిన

యజ్ఞం. గ్రామపంచాయతీ కార్యక్రమాలలో

యజ్ఞం. కౌన్సిల్ కమిటీ పే.కె. కే.ఎం.ఎస్. అంబేద్కర్

నంబర్ 2013. అభివృద్ధి పనులకు నో

కేసు నంబర్.

Y. K.

C. Nageswara Reddy.

Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100



सत्यमेव जयते

ONE

HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

No. 1278 Date 3.12.2012 Rs 100

old to... మని కనక రెడ్డి కు కొర్రాపాటి కి.

for Whom... కెంకనామిని పుత్తి. B Mattam

AX 9510
G RAVI SANKAR
LICENSED STAMP
L.No. 11-18-4
R.No. 11-18-20
VALLUR (M) Y
Cell : 99630

GENERAL POWER OF ATTORNEY

TO ALL THOSE TO WHOM THESE PRESENTS shall come, Smt.C.KASTHURI BAI, W/o C.RAMACHANDRAIAH, AGED ABOUT 56 Years, D/No. 20-1064, Co-opcrative Colony, Kadapa ANDHRA PRADESH send my greetings,

WHEREAS, I am holding a mining lease for Barytes over an extent of 30.696 hectares in the village MAMILAPALLI, KALASAPADU MANDAL, KADAPA DISTRICT., vide G.O. Ms.No. 224, dated 11.04.2001 issued by Industries and Commerce Department, Govt. of Andhra Pradesh and duly executed with the Asst. Director of Mines and Geology, Kadapa on 02.11.2001 for a period of twenty years, starting from 02.11.2001 and expiring on 01.11.2021, and the same has applied for renewal..

AND WHEREAS, I am desirous of appointing a fit and proper person or persons to represent me for the purpose hereinafter set-forth.

I DO HEREBY nominate Mr.C.NAGESWARA REDDY S/o. C.SESHI REDDY, aged 34 years, D.No.4/16-2, Chenchaihgari palli (V), Mallepalli (P), B.Mattam(M), Kadapa(Dt.), to be my true and lawful attorney to do and execute for me, in my name and on my behalf all or any of the following acts, deeds and things, that is so say

Contd.....

C. Kasthuri

Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

60AA 728992

S.No. 7279... Date 31.12.2012 Rs. 10

G RAVI SANKAR
LICENSED STAMP VENDOR

Sold to C. Kasturibabu, B. 207, Kalasapadu (M), Kadapa (Dt).

L.No. 11-18-4/1997
R.No. 11-18-20/200
VALLUR (M) Y.S.R.
Cell : 9963062317

For Whom..... కె.ఎస్.కాస్తురిబాబు B. 207

:: 2 ::

1. To take all steps necessary for exploiting the mine situate in Survey No.1 & 133 of Mamillapalli (V), Kalasapadu(M), Kadapa(Dt).. over an extent of 30.696 hectares and winning of the Mineral Barytes.
2. To Commence and carry on Mining operations by itself and / or through contractors.
3. To appoint managers / engineers / supervisors / staff / workers for the conduct of the work.
4. To sink, pits, shafts and inclines or to deepen or extend any existing work of such nature.
5. To engage own / hired machinery and equipments for mining operations and materials handling within and outside the mines.
6. To use or remove existing fixtures, structures, conveyance systems, road ways and pathways etc., modify extent or remove them, or create new ones.
7. To use land for stocking, heaping and dumping purposes and to erect, construct, maintain and use any engines, machinery, plant, dressing floors, workshops, stores, living quarters, go-downs, sheds and other buildings and other works and conveniences of the like nature.

Contd.....3

C. Kasturibabu

[Signature]
Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No...72...D...Date...12.2012...Rs.10

60AA 728993

Sold to...చింతలపాటి కె.వి.ఎస్. కె.ఎస్.ఎం. కె.ఎస్.ఎం. కె.ఎస్.ఎం. కె.ఎస్.ఎం.

G RAVI SANK

For Whom.....

LICENSED STAMP VENDOR

L.No. 11-18-4/199

R.No. 11-18-20/20

VALLUR (M) Y.S.R.

Call: 996306231

8. To pay Taxes, Licence Fees, Royalties, dead rents, Surface Rents, Cess and all other statutory levies and duties in respect of the working of the mines and disposal of the minerals.
9. To apply for and receive permits / licences / approvals from Central / State Govts. Local bodies or other authorities / competent persons, as the case may be, for the conduct of work at the mine, for removal and transport of the mineral won or for dumping of over burden.
10. To apply to the concerned authority for inclusion in the current mining lease of any new mineral or minerals that may be found in the lease hold area or to apply for the renewal or renewals of the current mining lease, and for such purpose sign, verify and file necessary applicants, papers,
11. Statements, explanations, reports, plans etc., as may be required by the local, State and Central Govt. authorities and to execute the lease deed on such renewal or renewals being granted.
12. To maintain all statutory registers, forms, books, plans, and records and submit all returns, reports, notices, etc., as required under the provisions of the various mining and labour laws.
13. To correspond on matters of business and to effect sale of the mineral or minerals won.

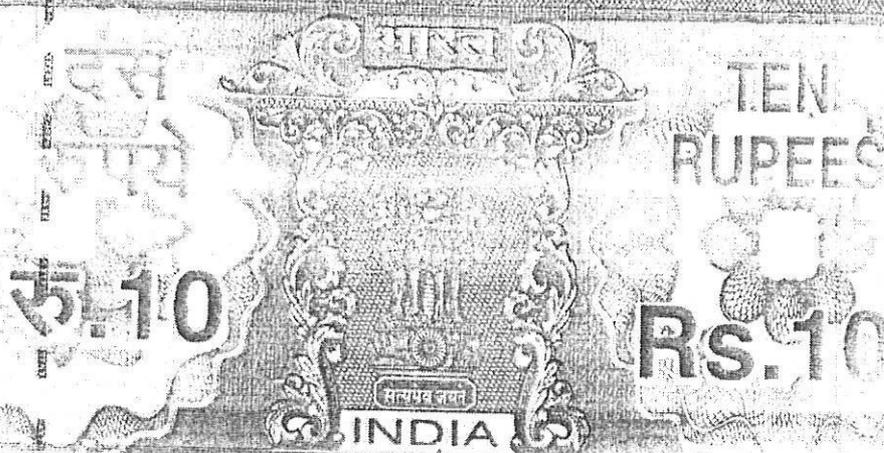
Contd...4

C. Kasturi

[Signature]

Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S.R. DISTRICT

भारतीय गैर न्यायिक



INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

60AA 728994

S.No. 7281... Date 31.12.2012 Rs. 10

Sold to... కడప జిల్లా కడప మండలం కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్

G RAVI SANKA LICENSED STAMP VENDOR

For Whom... కడప జిల్లా కడప మండలం కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్ కడప రెవెన్యూ డివిజన్

R.No. 11-18-4/1997 R.No. 11-18-20/200 VALLUR (M) Y.S.R. Cell : 9983062317

- 14. To appear before local, state and central Govt. authorities and also before income tax, commercial tax, revenue central excise, customs, foreign trade, railway, port, police and other public or govt. Officers or authorities and initiate appropriate action as deemed necessary.
- 15. To appear before all courts, civil, criminal or revenue, registration officers, and any other office and to sign, verify and file plaints, affidavits, written statements, vakaluths, executions and petitions, and also to sign, file and present appeals before any court or authority.
- 16. To settle any dispute or claim through arbitration or other proceedings.
- 17. To take all steps and actions to work the mines in a workman like manner and to carry on the business smoothly.
- 18. The attorney shall not incur debt or raise loans on my behalf not surrender the mining lease.
- 19. The attorney shall have the authority to appoint any person in the place as agent for effectively implementing this power.

Contd.....5

C. Kasturiben

Deputy Director of Mines & Geology (FAC) KADAPA, Y.S.R. DISTRICT



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 7282... Date: 12.2.2013. Rs. 10

Sold to... వాసుదేవ్ రెడ్డి వారికి కొరకెడి

For Whom... రెండు ఎకరాల ప్లాట్, బాపరాజుపేట

:: 5 ::

G Ravi Sanka
 60AA 728995
 LICENSED STAMP VENDOR
 No. 11-18-4/1997
 R.No. 11-18-20/2007
 VALLUR (M) Y.S.R.
 Cell : 989306231

20. This power of attorney shall remain in force and shall not be revoked by me for the period from 01.01.2013 to 01.11.2021.

21. All acts, deeds and things lawfully done by the attorney shall be deemed to be the acts, deeds and things done by me. and I hereby agree and undertake to confirm and ratify the same as though such acts, deeds and things were done by myself.

In witness whereof I have hereunto set my hands and seal at Kadapa this 1st day of January, 2013 signed sealed and delivered by the within named Smt.C.KASTHURI BAI in the presence of:

C. Kasthuri Bai
 (SMT C. KASTHURI BAI)

WITNESSES:-

- 1.
- 2.

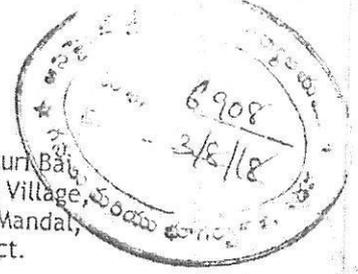
[Signature]
 Deputy Director of Mines & Geology (FA)
 KADAPA, Y.S.R. DISTRICT

Annexure - IV

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From
D.Srinivasa Rao, M.Sc., (Tech.,)
Deputy Director of Mines and Geology,
Kadapa Region, Kadapa.

To
Smt C. Kasturi Bai,
Mamillapalli Village,
Kalasapadu Mandal,
Y.S.R. District.



Lr.No.4312/MS/KDP/2017, Dt:21-07-2018

Sir,

Sub:- Mines and Quarries Mining Scheme for Quarry Lease for Barytes over an extent of 30.696 Hects in Sy.No.1 & 133 of Mamillapalli (V) Kalasapadu (M), YSR Dist - A/o Smt C. Kasturi Bai - prepared by Sri. B. Rama Subba Reddy, RQP-Approved- Reg.

- Ref:-
- 1) Notice No.234115/R5-1/2016, dt: 31-07-2016 of the DMG, Ibrahimpatnam.
 - 2) Lr. Dated: 13-10-2016 from Smt C. Kasturi Bai along with draft Mining Scheme.
 - 3) This Office Lr.No.4312/MS-KDP/2016, dt:28-09-2017 addressed to Smt C. Kasturi Bai.
 - 4) Lr.dt:04-05-2018 from Sri. B.Rama Subba Reddy, RQP along with fair copies of Mining Scheme.

RFB/LS
258
3/8/18

In exercise of the powers conferred as per amendments issued to the A.P.M.M.C Rules, 1966 vide G.O.Ms.No.56 of Ind & Com (Mines-II) Dept., dt:30.04.2016, I hereby approve the Mining Scheme for the Quarry Lease held by Smt C. Kasturi Bai prepared by Sri. B.Rama Subba Reddy, RQP for Barytes over an extent of 30.696 Hects in Sy.No.1 & 133 of Mamillapalli (V) Kalasapadu (M), Y.S.R.District. This tentative approval of Mining Scheme is subject to the following conditions :

1. This Mining Scheme is approved without prejudice to any other laws applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
2. It is clarified that this approval of the Mining Scheme does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 and any other laws including the Forest Conservation Act, 1980 and APMMC Rules, 1966.
3. It is further clarified that the approval of the mining Scheme/scheme is subject to the provisions of the Forest Conservation Act, 1980 and Forest conservation rules, 2003 and other relevant statues, orders and guidelines as may be applicable to the lease area from time to time.
4. The approval of the Mining Scheme/scheme (including progressive mine closure Scheme) is subject to the condition that the Lease holder should furnish the Financial Assurance of Rs.16,99,560/- as required under the APMMC Rule, 1966 to the Asst. Director of Mines and Geology concerned immediately.
5. The proposals contained in the approved mining Scheme shall be applicable from the date of execution of the lease and for the mining activities to be carried out within the lease hold area as per the approved mining Scheme only.

Deputy Director of Mines & Geology (FAC)
KADAPA REGION, DISTRICT

2

6. This office has not undertaken verification of the quarry lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the lease hold should on the ground with reference to the lease map and other Schemes furnished by the applicant.
7. The Q.L. area as shown on the statutory Schemes by the applicant is certified by the competent authority with GPS readings of the boundary points of the lease and this office has not undertaken the ground truth verification of the quarry lease boundary and pillars on the ground.
8. The approval authority does not owe responsibility with regard to recovery factor of Barytes and assessment of reserves, any erroneous certification made by the R.Q.P. if any, since the evaluation is done on random basis.
9. The Mining Scheme is approved subject to strictly adhering to the relevant Regulations of MMR, 1961 and obtaining prior permission from the Director General Mines Safety whenever and wherever it is required.
10. The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations of MMR, 1961.
11. The approval of Mining Scheme shall be subjected to vacation of prohibitory orders or notices or determination orders etc., if any issued by the competent authority.
12. The quantity details towards excavated mineral from the Quarry Lease is not certified by this approval of the document.
13. The approval authority does not owe responsibility with regard to erroneous certification made by the R.Q.P. If any and approval is tentative subject to modification of new findings at a later date as per the provisions of Rules in force, since the evaluation is done on random basis.

If anything is found to be concealed as required by the Mines Act in the contents of the approved Mining Scheme and the proposal for rectification has not been made or if at later stage the information furnished in the document to be incorrect or misrepresentation of facts, the approval shall be revoked with immediate effect.

Encl: (2 copies of A.M.S.)

Yours faithfully,


Deputy Director of Mines & Geology,
Kadapa Region, Kadapa.

Copy submitted to :

- 1) The Director of Mines & Geology, Ibrahimpatnam for favour of kind information.
 - 2) The Zonal Joint Director of Mines and Geology, Kadapa for favour of kind information.
 - 3) The Regional Controller of Mines, IBM, Sultan Bazar, Hyderabad for information.
 - 4) The Director of Mines Safety, Hyderabad for favour of kind information.
- Copy to the Asst. Director of Mines & Geology, Kadapa along with A.M.P and if any variations noticed in the A.M.P, the same shall be brought to the notice of the Undersigned immediately for taking further necessary action. Further, request to collect the financial assurance from the lease holder immediately.

Copy to Sri B. Rama Subba Reddy, RQP, M/s. Techno Mining Solutions, # 305 MDV RR Palace, Sy.No.55, 80 feet Road, Pattanagere, Rajarajeshwari Nagar, Bengaluru, Karnataka -560098 for information.


Deputy Director of Mines & Geology (FAC)
KADAPA, Y.S. J.C. DISTRICT

ANNEXURE - V

APPM Orders. 470, 500.



FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

1 District : YSR Kadapa Year : 2021 FIR No.: 58/2021 Date : 08.05.2021
304 (II) IPC and Sec 3, 5 and 6 of Explosive Substances Act

2 PS KALASAPADU Acts and Sections Explosive Substances Act

3 a) Occurrence of Offence: Saturday Date 08.05.2021 from: Date to:
Time Period Time From around 09:30 AM Time To

b) Information received at P.S.: Date : 08.05.2021 Time : 12:00 Noon
General Diary Reference :

c) Entry No : 1 Time : 12:00 Noon
 Written

4 Type of Information : written / Oral :: Written

5 Place of Occurrence :: a) Direction and Distance from P.S :: East-6 Km
In Konda Gangamma Thalli Miner
In Survey No.1 and 133 of Mamillipalle panchayath fields
b) Place ::
Street / Village :: near Mamillipalle village
Area / Mandal :: Kalasapadu Mandal
City / District :: YSR Kadapa District.
State :: Andhra Pradesh
c) If outside the limits to this Police Station, then the name of
concerned Police station ::
District ::

6 Complainant / Informant : Complainant
a) Name : Bayana Ramachandrudu
b) Father's / Husband's Name :
c) Date / Year of Birth : Age ::
d) Nationality :: Indian (e) Caste
f) Passport No :: Date of issue Place of issue ::
g) Occupation :: Tahsilidar, Kalasapadu Mandal.
h) House No ::
Street / Village :: Kalasapadu Mandal
Area / Mandal :: Kalasapadu Mandal
City / District :: YSR Kadapa District.
State :: Andhra Pradesh

7 Details of Known / Suspected / Unknown accused with full particulars :

Names of the Accused :

C.Nagenwara Reddy S/o Seshireddy resident of D.no.4/16-2, Chenchalshargaripalle village, B.Mattam Mandal, YSR District.

Names of the Deceased :

- 1.Prasad, age 40 years, Gangayapalle village, Kalaspadu Mandal.
- 2.Subbareddy, age 40 years, Gondipalle village, now at Badvel town
- 3.Saigangulu, age 35 years, E.Kothapalle village, Vemula Mandal.
- 4.Venkataramana, age 25 years, E.Kothapalle village, Vemula Mandal.
- 5.Vekatesu, age 25 years, Sakkannagaripalle village, Vempalle Mandal.
- 6.Eswaralah, age 45 years, Bechalshargaripalle village, Vemula Mandal.
- 7.Gangireddy, age 50 years, Rangoripalle village, Vemula Mandal.
- 8.Lakshmi Reddy, age 60 years, Kothapalle village, Vemula Mandal.
- 9.Abdul, age 30 years, Vemula Mandal, now at Badvel town drive of the vehicle
- 10.Korivi Prasad.

Sl. No	Sex	Date / Year of Birth	Built	Height in CMs	Complexion	0	
1	2	3	4	5	6	7	
Deformities / Peculiarities		Teeth		Hair	Eyes	Habits	Dress Habits
8		9		10	11	12	13

Language Dialect	Place of				
	Burn Marks	Leucoderma	Mole	Scar	Tattoo
14	15	16	17	18	19

8 Reasons for delay in reporting by the Complainant / Informant ::

No delay

9 Particulars of Properties Stolen / Involved (Attached Separate sheet, if necessary)

NIL

10 Total Value of Property stolen / Involved ::

NIL

11 Inquest Report / U.D. Case No., if any :

12 First information report Contents (Attach separate sheet, if required)

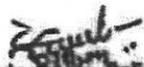
A separate endorsed letter of Sri B.Ramachandrudu, Tahildar, Kalaspadu Mandal is herewith enclosed for kind perusal.

13 Action Taken :: Since the above information reveals commission of offence(s) as item Nos. 2.

- 1) Registered the case and took up the investigation or
- 2) Directed (Name of I.O) _____ Rank _____ No: _____
to take up the investigation or
- 3) Refused investigation due to _____
- 4) Transferred to P.S. _____ District _____

FIR read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

14 Signature / Thumb impression of complainant / Informant


Signature of Officer in charge, Police Station
Name : B.Ghans Maddurani
Sub-Inspector of
Rank : Police NO : 3258

15 Date and time of dispatch to the Court :

DI:08.05.2021

నుండి

వరకు

అయిన రామచంద్రుడు,
తహసీల్దార్,
కలసపాడు మండలం.

నబ్ అన్సిక్లర్ ఆఫ్ దోరన,
కలసపాడు మండలం.

విషయం:- కొండ గంగమ్మ తల్లి మైన్స్ లో విద్యోగనం వలన జరిగిన ప్రమాదం గురించి.

@@@@@

ఈ దినం అనగా 08.05.2021 తదయం సుమారు 9.30 గంటలకు మా మహానంది పల్లి

VRO N.వెంకటేశ్వర్లు, మామిళ్లపల్లి పంచాయతీ లోని S.No. 1 మరియు 133 లోని 30.696 ఎకరాల లోని ప్రైవేటు (కొండ గంగమ్మ తల్లి మైన్స్) లో దారి విద్యోగనం జరిగింది అని దానిలో గుర్తు తెలియని వ్యక్తులు మరణించినారు అని తెలుచగా వెంటనే నేను, మా RI R.అమర్నాథ్ రెడ్డి, కలసపాడు మండలం మరియు VRO N.వెంకటేశ్వర్లు తో కలసి నడదు ప్రదేశాన్ని పరిశీలించగా ఏలుడు వలన జరిగిన వ్యతిరేకాల ముఖ్యులు అక్కడక్కడ పడి ఉండి ఆరు మృతదేహాలు గుర్తించినాము. ఇంకా అక్కడక్కడ చిన్న చిన్న మాంసము ముద్దలుగా సుమారు పంద మేటర్ల దూరంలో పడి ఉండినాయి. అక్కడ ఉన్న ప్రత్యక్షసాక్షి శ్రీరాములు ను అడుగగా వాచానంలో ఏలుడు పదార్థాలు తీసుకోని వచ్చినారు అని జాగ్రత్తగా దించమని అక్కడ పని చేసే లక్ష్మి రెడ్డి చెప్పగా వాళ్ళ పాటు పని చేసే 9 మంది దింపుతుండగా నేను, మరియు వేములకు చెందిన రామాంజనేయ రెడ్డి నీరు తాగి వెళదాము అని రూము దగ్గరకు వెళుతుండగా ప్రమాదవ కాళ్ళు విద్యోగనం జరిగి మాళ్ళ పాటు పనిచేసే 9 మంది 1. ప్రసాద్, వయస్సు :40 సం.లు, గంగాయపల్లి గ్రామం, కలసపాడు మండలం, 2. నుల్పారెడ్డి, వయస్సు :40 సం.లు, గొండిపల్లి గ్రామం, ప్రస్తుతం నివాసం బద్వేల్, 3. బాల గంగులు, 35 సం.లు, E కొత్తపల్లి గ్రామం, వేముల మండలం, 4. వెంకట రమణ, వయస్సు : 25 సం.లు, E కొత్తపల్లి గ్రామం, వేముల మండలం, 5. వెంకటేశు, వయస్సు: 25 సం.లు, లక్ష్మన్నగారిపల్లి, పేంపల్లి మండలం, 6. తాళ్ళరయ్య, వయస్సు: 45 సం.లు, దిచ్చయ్యగారిపల్లి గ్రామం, వేముల మండలం, 7 గంగరెడ్డి, వయస్సు:50 సం.లు, రంగేరి పల్లి గ్రామం, వేముల మండలం, 8. లక్ష్మి రెడ్డి, వయస్సు :60 సం.లు, కొత్తపల్లి గ్రామం, వేముల మండలం 9. అట్టల్, వయస్సు:30 సం.లు, వేముల మండలం, ప్రస్తుత నివాసం బద్వేల్ లోని మరియు వాచాన డైవర్ 10. కోరి ప్రసాద్ దనిపోయినారు అని అనుకుంటున్నాము అని తెలిపినాడు.

కొండ గంగమ్మ తల్లి మైన్స్ ప్రస్తుతం GPA Holder గా C.నాగేశ్వర రెడ్డి, తండ్రి: కపిరెడ్డి, D No 4/16-2, చెందయ్య గారిపల్లి గ్రామం, బి.మఠం మండలం, కడప జిల్లా ఉండి మైన్స్ ను నిడుచుకున్నాడు.

related the above complaint of Shree... Sec 3, 5 and 6 of Explosives Act and Section 13 and 14 of Explosives Act and land capy of 5000 sqm for 5000 sqm...
శ్రీ రాములు ను అడుగగా వాచానంలో ఏలుడు పదార్థాలు తీసుకోని వచ్చినారు అని జాగ్రత్తగా దించమని అక్కడ పని చేసే లక్ష్మి రెడ్డి చెప్పగా వాళ్ళ పాటు పని చేసే 9 మంది దింపుతుండగా నేను, మరియు వేములకు చెందిన రామాంజనేయ రెడ్డి నీరు తాగి వెళదాము అని రూము దగ్గరకు వెళుతుండగా ప్రమాదవ కాళ్ళు విద్యోగనం జరిగి మాళ్ళ పాటు పనిచేసే 9 మంది 1. ప్రసాద్, వయస్సు :40 సం.లు, గంగాయపల్లి గ్రామం, కలసపాడు మండలం, 2. నుల్పారెడ్డి, వయస్సు :40 సం.లు, గొండిపల్లి గ్రామం, ప్రస్తుతం నివాసం బద్వేల్, 3. బాల గంగులు, 35 సం.లు, E కొత్తపల్లి గ్రామం, వేముల మండలం, 4. వెంకట రమణ, వయస్సు : 25 సం.లు, E కొత్తపల్లి గ్రామం, వేముల మండలం, 5. వెంకటేశు, వయస్సు: 25 సం.లు, లక్ష్మన్నగారిపల్లి, పేంపల్లి మండలం, 6. తాళ్ళరయ్య, వయస్సు: 45 సం.లు, దిచ్చయ్యగారిపల్లి గ్రామం, వేముల మండలం, 7 గంగరెడ్డి, వయస్సు:50 సం.లు, రంగేరి పల్లి గ్రామం, వేముల మండలం, 8. లక్ష్మి రెడ్డి, వయస్సు :60 సం.లు, కొత్తపల్లి గ్రామం, వేముల మండలం 9. అట్టల్, వయస్సు:30 సం.లు, వేముల మండలం, ప్రస్తుత నివాసం బద్వేల్ లోని మరియు వాచాన డైవర్ 10. కోరి ప్రసాద్ దనిపోయినారు అని అనుకుంటున్నాము అని తెలిపినాడు.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

Order No. CDP -692/Mines/APPCCB/ZO-KNL/2021-

Dt:29.05.2021

CLOSURE ORDER

- Sub:** APPCB – ZO- Kurnool – Smt C.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist– Operating the mining unit without Environmental Clearance and Consents of the Board – **Closure orders** - Issued – Reg.
- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014.
 3. MoEF&CC, GoI, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, GoI, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. Explosion accident in Barytes mine of SmtC.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist on 08.05.2021 reported in the media
 6. Inspection of the industry by PCB officials on 09.05.2021
 7. RO, Kadapa Lr.No.CFE/CFO/PCB/RO-KDP/2021-40, dt.10.05.2021
 8. RO, Kadapa submitted report to ZO, Kurnool, dt. 27.05.2021
 9. EAC Committee meeting held at ZO, Kurnool APPCB on 29.05.2021

* * *

WHEREAS you are operating 30.696 Ha Barytes Mine in the name & style of SmtC.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining consents of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, the APPCB, RO, Kadapa, vide reference 5th cited, submitted a report to ZO, Kurnoolstating that explosion accident took place near Barytes Mine of SmtC.Kasturi Bai, Sy.No.1 & 133 of Mamillapalle (V), Kalasapadu (M), YSR Dist on 08.05.2021 and death of 10 workers has been reported.

WHEREAS, vide reference 6th cited, the Board officials visited the site on 09.05.2021 and interacted with the local villagers and Sri Venkatarami Reddy of Akkivaripalli Village informed that a huge explosion occurred on 08.05.2021 at around 9.10 AM in the mine area, while unloading and mishandling of explosives and detonators from vehicle, resulting in death of 10 persons working at the mine.

WHEREAS, vide reference 7th cited, the EE, RO, Kadapa, requested the Dy. Director of Mines & Geology Kadapa, on 10.05.2021, not to permit mines to operate without EC, CFE/CFO.

WHEREAS, vide reference 8th cited, the EE, RO, Kadapa submitted a report to ZO, Kurnool on 27.05.2021 (Mail received on 28.05.2021) to take action against the Barytes Mine of Smt. C.Kasturi Bai, Sy.No.1 & 133 of Mamillapalli (V), Kalasapadu (M), YSR Dist for operating the mine without Environmental Clearance, CFE/CFO of the Board.

WHEREAS, the Board vide reference 9th cited, the issue was placed in the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 29.05.2021 at A.P. Pollution Control Board, Zonal Office, Kurnool and observed the following:

a. Operating the mine without Environmental Clearance, CFE/CFO of the Board.

The committee after detailed discussion on the agenda, recommended to issue closure order to the mining unit as the mining unit is operating without Environmental Clearance, Consent for Establishment/Consent for Operation of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without Environmental Clearance as required under Environment (Protection) Act 1986 and CFE/CFO of the Board as required under Section 21/22 of Air Act. Therefore, the Board under Sec.31 (A) of Air (Prevention and Control of Pollution), Amendment Act, 1987 for the reasons stated above, Under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues **Closure Order** to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your industry after receipt of this order, you will be liable for prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1987, the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that **the Assistant Director, Mines and Geology Department, Gol, has been requested not to issue work permit to your mine in view of closure order issued by the Board and those mines which are not having Environmental Clearance (EC). Should you resort to operate your mining unit by any means you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and its amendments thereof.**

The orders will take effect from today i.e., **29.05.2021.**

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

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Venkateswara Rao
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To
Smt C.Kasturi Bai,
Sy.No.1 & 133, Mamillapalle (V),
Kalasapadu (M), YSR Dist
Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
3. The Assistant Director of Mines & Geology Department, Kadapa District, Government of Andhra Pradesh, with a request not to issue work permit to the above mine in view of closure order issued by the Board
4. The Environmental Engineer, Regional Office, Kadapa with a direction to serve the closure order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the closure order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912

e-mail: jceezoknl@gmail.com

//BY REGD. POST//

Order No. CDP - 692/Mines/APPCB/ZO-KNL/2021-

Date 29.05.2021

Sub : PCB-ZO-KNL-30.696 Ha Barytes Mine of SmtC.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist- Closure Order issued to the mining unit - Air (Prevention and Control of Pollution) Act, 1981- Communicated for implementation - Requested not to issue work permits to the mine in view of closure order issued by the Board - Directions - Issued - Reg.

Ref : Order No. CDP - 692/Mines/APPCB/ZO-KNL/2021- , Date .05.2021

This has reference to the directions of Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014, Hon'ble High Court order dt.11.12.2018 in W.P.No.354 of 2018 and instructions of Member Secretary, APPCB through circular dt. 04.05.2018, the A.P. Pollution Control Board issued Closure Order to 30.696 Ha Barytes Mine of SmtC.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist for operating the mining unit without Environmental Clearance and consents of the Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof. Copy of the order is enclosed.

In view of the above, it is requested that A.D. Mines and Geology, G.O. AP. not to issue work permit to 30.696 Ha Barytes Mine of SmtC.Kasturi Bai, Sy.No.1 & 133, Mamillapalle (V), Kalasapadu (M), YSR Dist in view of closure order issued by the A.P. Pollution Control Board.

This Order comes into effect from today i.e., 29.05.2021.

K
Venkateswara
Rao

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**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

To
The Assistant Director of Mines & Geology Department,
Government of Andhra Pradesh
Kadapa District

Copy to:

1. The Member Secretary, APPCB, Vijayawada for information.
2. The EE, Regional Office, Kadapa for information and with a direction to serve the orders and to ensure the implementation of the closure orders within 24 hours. He is also directed to submit the compliance report within 24 hours.

